

relaxation has been made in the prescribed criteria of Educational Qualification, Experience etc

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SMT. USHA SINGH). (a) and (b) ITDC has its own Recruitment Promotion and Seniority Rules and the appointments/promotions/transfers, are regulated in accordance with the provisions contained therein. Relaxation as permissible under these Rules with regard to educational qualifications, age, experience etc are given wherever required with the approval of the competent authority as defined. Training to employees in ITDC is need based and sponsoring is on the basis of nominations made by the Heads of Divisions/Units.

Insertion of Rule 41-A in the Delhi Cooperative Societies Act

1129 SHRI KAMESHWAR PASWAN: Will the Minister of URBAN DEVELOPMENT be pleased to state—

(a) whether Government was taken into confidence by Lt Governor of Delhi before issuing notification dated the 2nd November, 1990 inserting Rule 41-A in the Delhi Cooperative Societies;

(b) whether Rule 41-A has the effect of retarding the cooperative movement altogether and is opposed to the principle of primacy of elected Managing Committee who alone have the right to induct or refuse to induct a member; and

(c) whether Government propose to delete Rule 41-A?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN) (a) and (b) The power to make rules under the Delhi Cooperative Societies Act vests in the Lt Governor of Delhi. Rule 41-A of the Delhi Cooperative Societies Rules, 1973 was promulgated by the Lt Governor vide notification dated 21.1.90 in exercise of the powers conferred upon him by sub-section (1) of Section 97 of the Delhi Cooperative Societies Act, 1972. The rule provides that a vacancy in membership occurring between the period of verification by the Registrar of Cooperative Societies and allotment of land by the Delhi Development Authority shall not be filled by the society and envisages that a vacancy arising after allotment of land may be filled only from

among the willing registrants for DDA flats under Self Financing Scheme.

(c) The amendment in the rules has been challenged in the Delhi High Court.

Clubbing of registrants of flats with the members of Group Housing Societies

1130. SHRI KAMESHWAR PASWAN: Will the Minister of URBAN DEVELOPMENT be pleased to state—

(a) whether the registrants of flats under the any of D.D.A. Housing Schemes can become members of the Cooperative Group Housing Societies, and

(b) whether Government propose to club the registrants of D.D.A. Housing Schemes with the members of Cooperative Group Housing Societies?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) and (b) The power to make rules under the Delhi Cooperative Societies Act vests in the Lt Governor of Delhi. Rule 41-A of the Delhi Cooperative Societies Rules, 1973 was promulgated by the Lt. Governor vide notification dated 21.1.90 in exercise of the powers conferred upon him by sub-section (1) of Section 97 of the Delhi Cooperative Societies Act. The rule provides that a vacancy in membership occurring between the period of verification by the Registrar of Cooperative Societies and allotment of land by the Delhi Development authority shall not be filled by the society and envisages that a vacancy arising after allotment of land may be filled only from among the willing registrants for DDA flats under Self Financing Scheme.

The amendment in the rules has been challenged in the Delhi High Court.

Fixation of Support Prices for Agricultural Products

1131 DR. RATNAKAR PANDEY
SHRI JITENDRABHAI
LABHSHANKER
BHATT:

Will the Minister of AGRICULTURE be pleased to state—

(a) whether the High Powered Committee on Agriculture has assailed the